

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The Ministry of Health and Family Welfare do not have any scheme under which assistance is rendered to District Headquarter Hospitals and sub-Divisional Headquarters Hospitals, through the District Red Cross Branches to construct Transit Homes to provide free accommodation for the attendants of the persons who come for treatments as indoor patients.

According to the information received from the Indian Red Cross Society, New Delhi they also do not have any national scheme for provision of accommodation to attendants of the indoor patients in Hospitals. However in Punjab and Haryana and branches of Red Cross Society in these States have in some district hospitals set up facilities to accommodate the attendants of the indoor patients.

Renovation of P.M. House

9038. PROF. K.V. THOMAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Prime Minister has moved to the House at Race Course Road;

(b) whether this house has been renovated;

(c) if so, the cost incurred for the same; and

(d) whether this house will be used as a permanent house for the future Prime Ministers of the country?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) Yes, Sir.

(c) Information is being collected and will be laid on the Table of the House.

(d) To earmark the official Residence of the Prime Minister of India is under consideration.

Indian Children Adopted by Foreign Parents

9039. PROF. K.V. THOMAS: Will the Minister of WELFARE be pleased to state:

(a) the number of Indian children adopted by the Foreign parents during the last three years;

(b) whether there is any Government agency to find out about the welfare of these adopted children abroad;

(c) whether Government have received any information that these adopted children are sold as slaves abroad; and

(d) whether it is also a fact that some child adoption agencies in India receive huge amount from abroad for adoption of Indian children by foreigner parents?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) According to information received from various courts in India, the number of Indian children taken abroad under the authority of the courts for adoption in foreign countries during the last three years are:

<i>Year</i>	<i>Number of adoption</i>
1987	814
1988	698
1989	813

(b) In accordance with the directions of the Supreme Court the Government of India,

from time to time, send to the Indian Embassies or High Commissions in the country of the prospective adoptive parent, the names, addresses and other particulars of such children taken abroad on adoption, with the request that the Embassy or High Commission, as the case may be, may maintain an unobtrusive watch over the welfare and progress of such children.

(c) Government have no such information.

(d) In their series of judgments in Writ Petition (CRL) No. 1171/1982 by Shri Laxmi Kant Pandey, the Supreme Court have directed that the courts should determine the amounts to be paid by the foreign parents adopting children to the social or Child Welfare agency. This is by way of reimbursement of maintenance expenses. Only such amount as may be determined by the court as to be the maintenance expenses shall be recoverable by the Social or Chief Welfare agency, from the foreign parents appointed or the guardian of the child. Surgical and medical expenses incurred on the child are also recoverable by the Social or Child Welfare Agency against production of Bills or vouchers. The Supreme Court have also laid down that the Social or Child Welfare agency which processes the application of a foreigner is entitled to recover from the foreigners, expenses as may be fixed by the court. This recovery shall not exceed a sum of Rs. 6,000/-.

Lendi Project of Maharashtra

9040. DR. VENKATESH KABDE: Will the Minister of WATER RESOURCES be pleased to state:

(a) the present status of the Lendi Project in Maharashtra; and

(b) the reasons for delay in completion of this project?

THE MINISTER OF STATE OF MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). The Government of Maharashtra and Andhra Pradesh have been advised to prepare a modified project proposal after reaching an inter-State agreement regarding utilisation of water and sharing of the costs.

Allotment of Quarters to C.G.H.S. Doctors

9041. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of quarters allotted to CGHS doctors in Delhi/New Delhi with location thereof;

(b) whether the CGHS building as well as the staff quarters at Daryaganj is in a dilapidated condition and not being maintained regularly;

(c) if so, the reasons therefor; and

(d) the action taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 278 quarters have been allotted to CGHS Doctors in Delhi/New Delhi as per statement enclosed.

(b) No such complaint has been received.

(c) and (d). In view of (b) above, question does not arise.